

Serial No. of Order	Date of Order	Order with Signature
2	22.4.94.	<p>We have heard learned counsel for the applicant who has prayed a direction be given to the respondents to dispose of the representation filed by the wife of the applicant, expeditiously. The wife of the applicant is could not be a party before us. Therefore, it would not be proper for us to give any direction. The matter is left to the discretion of the concerned authority.</p> <p>2. Thus, this application is accordingly disposed of. No costs. This order is passed after hearing Mr. Ashok Mishra, learned Sr. Standing Counsel.</p> <p style="text-align: right;">KM</p> <p>Vice-Chairman</p> <p><i>[Signature]</i> Member (Admn.)</p> <p>A copy of Order may be given to both the parties.</p> <p style="text-align: right;">27/4/94.</p> <p style="text-align: right;">27/4/94.</p> <p style="text-align: right;">P.O. (J)</p> <p>Received Copy of order Sl. - 22/4/94 on behalf of Mr. Ashok Mishra, Sr. Sc Ashok Rana.</p> <p style="text-align: right;">27/4/94</p> <p>Received Copy of order Sl. 22.4.94 Sambanya Kumar Lethe</p> <p style="text-align: right;">29.4.94</p>